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Title: Need to bring a policy to monitor the working of labour contractors.

SHRIMATI RAKASHATAI KHADSE (RAVER): In almost all sectors, casual workers on daily wage basis by labour contractors are deployed not only in Public Sector Undertakings, Manufacturing Units, Banks but even to large extent in private companies including Small and Medium Industries. It has been learnt that there are many contractual workers working in PSUs and Banks carrying out the work of Clerks, Stenos etc. These labours are on contract basis on the pay roll of labour contractors. there are no stringent rules and regulations for the labour contractors and no mechanism has been established to keep a check on these labour contractors. These labour contractors are exploiting the labourers by not paying overtime allowance for 12 to 15 hrs of daily duty with no weekly holiday. There are large number of Security Guards facing the same consequences while performing night duties and are not being paid the night allowance with other necessary contents which are compulsory for them like uniform dress, shoes, belt and cap etc. including medical allowance, ESIC facility, PF and other social security benefits. These contractors are managing the tenders and every time by changing the name of the firms on rotation. Even these contractors have established relations with the top officers working on key positions and often please them by illegal means. I request Hon'ble Minister to bring a new policy for labour-oriented employment by making the organisations to appoint the staff and labour other than their permanent staff. Further, there is a need to examine working of the labour contractors and quickly establish guidelines held responsible for any lapse proved against the labour contractor. If need be, labour laws may also be changed/amended accordingly so that these contractors stop exploiting the contract labourers.